

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.107- C.P.(IB)/313(AHM)2022

With

ITEM No. 108- IA/458(AHM) 2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Mukhtarbhai Vazirali Verteji

.....Applicant

V/s

C M Smith And Sons Ltd

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, Advocate  
For the Respondent : Mr. Monaal Davawala, Advocate

**ORDER**

**IA/458(AHM) 2024**

A Xerox copy of the order dated 18.04.2024, passed by the Hon'ble NCLAT in Company Appeal No. 695 of 2024, has been placed before us, whereby an appeal of the respondent filed against the order dated 28.04.2024, disposed of giving liberty to the respondent to raise all the issues in the amendment application filed by the present applicant.

Learned Counsel for the respondent stated that reply is ready and he will be filing during the course of the day. Let the same be filed as stated, by giving an advance copy to the other side. Thereafter, rejoinder, if any, within a period of seven days.

Re-list the matter for disposal of the IA and for further consideration on 15.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**